

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 108/TT/2013**

Subject : Determination of transmission tariff for 2009-14 tariff period for **(Asset-I)** Bay extension at 765 kV Satna SS along with Line Reactor in Sasan #2 Line Bay of 765 kV S/c Sasan-Satna Ckt#2 (COD : 01.04.2013) **(Asset-II)** 765 kV S/c Sasan-Satna Ckt#2 TL portion only along with PLCC equipments at both ends (Ant. COD: 01.05.2013) **(Asset-III)** 765 kV, 240 MVAR (3x80 MVAR) Bus Reactor at BINA SS along with associated bays of 765kV (Ant. COD : 01.09.2013) **(Asset-IV)** 765 kV, 240 MVAR (3x80 MVAR) Bus Reactor at Gwalior SS along with associated bays of 765 kV (Ant. COD: 01.07.2013) **(Asset-V)** 765 kV, 4\*80 MVAR Bus Reactor at Indore **(Part A)** and 400 kV, 63 MVAR Bus Reactor at Indore Sub-station **(Part B)** (Ant. COD: 01.10.2013) **(Part-VI)** 765/400kV, Indore Sub-station (New) including (a) Bay extension at Indore to facilitate charging of Bina (PG) – Indore (PG) TL at 765 kV level (initially charged at 400 kV on 01.04.2012) along with 3x80 MVAR Line Reactor at Indore SS, (b) Bay Extension at Indore (PG) for direct connection of Indore (MPPTCL) – Indore (PG) 400 kV D/C TL (initially made direct interconnection under interim contingency scheme) & (c) 765/400kV ICT#1 (3x500 MVA) along with 765 kV and 400 kV bays (ant. COD: 01.07.2013) **(Part-VII)** 765/400 kV ICT#2 (4x500 MVA) along with 765 kV and 400 kV isolator bays at Indore SS (Ant. COD: 01.09.2013) under Sasan UMPP TS in Western Region.

Date of Hearing : 27.1.2016

Coram : Shri A. S. Bakshi, Member  
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Madhya Pradesh Power Trading Company Ltd. and 24 others

Parties present : Shri S. S. Raju, PGCIL  
Shri Anshul Garg, PGCIL  
Shri Jasbir Singh, PGCIL  
Shri M. M. Mondal, PGCIL  
Shri S. K. Venkatesan, PGCIL  
Ms. Treepti Sonkatar, PGCIL  
Shri Rakesh Prasad, PGCIL  
Smt. Sangeeta Edwards, PGCIL  
Shri Subhash C. Taneja, PGCIL



## Record of Proceedings

The representative of the petitioner submitted that the instant petition has been filed for determination of transmission tariff of seven assets under Sasan UMPP TS in Western Region for the 2009-14 tariff period. He submitted that as per the investment approval dated 10.12.2008, the instant assets were to be scheduled to be commissioned within 48 months, i.e. by 1.1.2013. There is time over-run of three to fifteen months in case of the instant assets and requested to condone the time over-run.

2. In response to Commission's query regarding the reasons for splitting Asset V into two parts and whether it has been approved by the RPC and whether it has been brought to the notice of the beneficiaries, the representative of the petitioner submitted that as per investment approval Asset V comprises of two separate elements, i.e. 765 kV 4X80 MVAR Bus Reactor at Indore and 400 kV, 63 MVAR Bus Reactor at Indore Sub-station. He submitted that that 765 kV 4X80 MVAR Bus Reactor at Indore was commissioned on 1.11.2013 and 400 kV, 63 MVAR Bus Reactor at Indore Sub-station was commissioned on 1.4.2013. Hence a separate petition will be filed with respect to 400 kV, 63 MVAR Bus Reactor at Indore Sub-station as per the 2014 Tariff Regulations.

3. As regards time over-run in case of the instant assets, the representative of the petitioner submitted that it was on account on forest clearance and delay in construction of sub-station. He further submitted that detailed reply to the TV letter alongwith the reasons for cost over-run in case of Asset-I will be filed soon.

4. The Commission directed the petitioner to submit the aforesaid information and information sought vide letter dated 21.1.2016 on affidavit by 5.2.2016 with copy to respondents. The Commission also directed the petitioner to file the rejoinder to the reply filed by Rajasthan Discoms vide affidavit dated 26.6.2013. The Commission directed that the above information should be filed within the specified date, failing which the matter would be decided on the basis of the information already available on record.

5. Subject to the above, order in the petition was reserved.

By order of the Commission

sd/-

V. Sreenivas  
Dy. Chief (Law)

